

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00015/2021

IN

ORIGINAL APPLICATION NO.170/00767/2018

DATED THIS THE 7TH DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from his residence in Bangalore)

Shri A.R.Pawar,
(Staff No.13727)
Aged about 66 years,
S/o Ramdas Pawar,
Retired AGM,
O/o.the PGM Amravati SSA,
PIN-444 602.
C/o. Hrushiksh Garud,
Flat No. FG-2, Oasis Breeze,
6th Main Road, 'D' Block,
AECS, Kundanhalli Gate,
Marathahalli,
Bengaluru-560 037

....Petitioner

(By Advocate Shri Vikram Phadke- through video conference)

Vs.

Shri. Anshu Prakash,
Secretary,
Department of Telecommunications,
Ministry of Communications and
Information Technology,
Room No.210, Sanchar Bhawan,
No.20, Ashoka Road,
New Delhi-110 001

....Respondent

(By Shri Vishnu Bhat, Senior Panel Counsel for Respondent - through video conference)

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri Vishnu Bhat, learned counsel for the respondents, submitted that the order dated 27.11.2019 passed by this Tribunal in OA No. 170/00767/2018 has become the subject matter of challenge in a Writ Petition before the Hon'ble High Court of Karnataka and, therefore, the Contempt Petition may be disposed of with liberty to the petitioner to get the same revived in the eventuality of dismissal of the said Writ Petition.

2. The fact with regard to pendency of the Writ Petition before the Hon'ble High Court has not been disputed by Shri.Vikram Phadke, learned counsel for the petitioner.

3. In view of the above, the Contempt Petition is disposed of with liberty to the petitioner to get the same revived in the eventuality of dismissal of the Writ Petition by the Hon'ble High Court of Karnataka.

4. Rule of court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**